

Shrimati Jyotsna Chanda:
Shri S. R. Damani:
Shri K. N. Pandey:
Shri Ramachandra Veerappa:
Shri Chandra Jeet Yadav:

Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the Delhi Municipal Corporation is running in deficit and some steps have been taken to increase its revenues, and

(b) if so, the details thereof ?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b) A statement is laid on the Table of the House [Placed in Library See No LT-1096/67]

मद्य निषेध

*1243. श्री श्रीकार लाल बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि केन्द्रीय सरकार सिद्धान्त रूप से पूर्ण मद्य-निषेध में विश्वास रखती है;

(ख) यदि हा, तो टेक चन्द समिति की सिफारिशों को कहा तक क्रियान्वित किया गया है; और

(ग) कब तक पूर्ण मद्य निषेध लागू हो जाने की संभावना है ?

गृह-कार्य मंत्रालय ने राज्य मंत्रों (श्री बिद्याचरण शुक्ल) : (क) राष्ट्र की नीति मद्य-निषेध के पक्ष में है ।

(ख) जहां तक टेकचन्द समिति की सिफारिशों का मद्य-निषेध सम्बन्धी वर्तमान कानून के ज्यादा झुन्डी प्रकार क्रियान्वयन से सम्बन्ध है, इस बारे में राज्य सरकारें उत्तरदायी हैं । राज्य सरकारों ने इन सिफारिशों को अधिकांशतः स्वीकार कर लिया है और अपने वित्तीय साधनों के अनुसार

उनको क्रियान्वित कर रही है । मद्य-निषेध-हीन क्षेत्रों में मद्य-निषेध लागू करने के बारे में सिफारिशों को क्रियान्वित करने के लिये राज्यों को तैयार करना सम्भव नहीं हो सका किन्तु अभी तक यह प्रश्न विचाराधीन है ।

(ग) इस बारे में समय की कोई सीमा निश्चित करना सम्भव नहीं है ।

Joint Consultative Machinery

*1244. Shri S. M. Banerjee:
 Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to state

(a) whether there had been a deadlock in the Joint Consultative Machinery on certain important questions,

(b) if so, the questions on which agreement could not be reached; and

(c) the steps taken by Government in this regard ?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) At the meeting of the National Council held on 29th and 30th May, 1967, the Staff side were not satisfied with the statements made on behalf of the Official side and wanted to report back to their respective organisations. The meeting was accordingly adjourned

(b) The three issues on which the Staff side was not satisfied with the stand taken by the Official side were.

(i) The decision of the Government to take powers to retire an employee who has attained the age of 50 years or completed 25 years of service, whichever is earlier, on 3 months' notice on grounds of inefficiency or corruption;

(ii) the contention that unless a Commission of Inquiry had been appointed in consultation with the Staff side of J.C.M., the restriction in the Scheme